

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री आर.एल. नेगी, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI R.L. NEGI, JM

आयकर अपील सं./ ITA No. 1583/Chd/2017

निर्धारण वर्ष / Assessment Year : 2005-06

Subh Luxmi Securities Private Limited, Now: M/s Indian Securities Limited, 209, Second Floor, Chawri Bazar, Delhi.	बनाम	The A.C.I.T., Central Circle, Patiala.
स्थायी लेखा सं./PAN NO: AAACS 4569 F		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Ashwani Kumar, CA

राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl.CIT

सुनवाई की तारीख/Date of Hearing : 06/05/2021

उदघोषणा की तारीख/Date of Pronouncement : 06/05/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal by the Assessee against the order dated 17/08/2017 of Ld. CIT(A)-5, Ludhiana.

2. In the present case, the Id. Counsel for the assessee has furnished an application for withdrawal of this appeal stating therein as under:

"Sub: Requests for permission to withdraw ITA No. 1583/Chd/17 in the case of Shubh Luxmi Securities Ltd.- now M/s Indian Securities Ltd.

Sir,

Respectfully it is prayed that permission may kindly be granted to the appellant to withdraw the above mentioned appeal which is listed for hearing for 06/05/2021. The appellant has opted to avail the benefit of Vivad Se Vishwas Scheme and copy of Form No. 3 issued by the Id. Pr.CIT, Patiala is enclosed.

Thanking you.

Yours faithfully
Sd/-
Ashwani, C.A.
Counsel for the appellant."

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e. Vivad Se Vishwas and the Income Tax Department has issued Form No. 3 bearing Certificate No.345896050280421 in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 06/05/2021)

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

Date: 06/05/2021

***Ranjan**

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File